

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**BEFORE: DR. S. SEETHALAKSHMI, JM
&
SHRI RATHOD KAMLESH JAYANTBHAI, AM**

**ITA Nos. 78/Jodh/2022
(ASSESSMENT YEAR- 2017-18)**

Sonu Handicrafts E 218, RIICO Industrial Area Boranada, Jodhpur-342003.	Vs	Principal commissioner of Income Tax-1, Jodhpur.
(Appellant)		(Respondent)
PAN NO. ACUFS 0634 G		

Assessee By	Shri K.K. Bood-CA
Revenue By	Shri S.M. Joshi, JCIT-DR
Date of hearing	03/07/2023
Date of Pronouncement	04/07/2023

ORDER

PER: Dr. S. Seethalakshmi, JM

The assessee has filed an appeal against the order of the Learned Principal Commissioner of Income Tax, Jodhpur-1 (herein after “Ld. Pr.CIT”) dated 27.03.2022 for the assessment year 2017-18.

During the course of hearing, it is noted that the ld AR of the assessee vide his application dated 26.05.2023 prayed for withdrawal of the appeal for

which ld. DR has no objection. Hence, the Bench allows the assessee to withdraw the appeal.

In the result, the appeal of the assessee is dismissed as withdrawn as pronounced in the open court on 04/07/2023.

Sd/-

(RATHOD KAMLESH JAYANTBHAI)
ACCOUNTANT MEMBER

Sd/-

(DR. S. SEETHALAKSHMI)
JUDICIAL MEMBER

Dated : 04/07/2023

**Santosh*

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Assistant Registrar
Jodhpur Bench